## GOVERNMENT OF INDIA DEFENCE LOK SABHA

UNSTARRED QUESTION NO:2655
ANSWERED ON:26.08.2013
BYE LAWS FOR HOUSES IN CANTONMENT AREA
Chavan Shri Harischandra Deoram

## Will the Minister of DEFENCE be pleased to state:

- (a) whether most of the residential / commercial lands under cantonment boards are allotted for residential/commercial purpose on old grant and according to the old bye-laws, transfers for houses / bungalows are not done on the ground of change of purpose;
- (b) whether the Government proposes to amend the bye-laws to facilitate necessary addition/ alteration in the existing buildings of the allottees in cantonment areas in the country;
- (c) if so, the time by which such decision is likely to be taken; and
- (d) if not, the reasons therefor?

## **Answer**

## MINISTER OF THE STATE IN THE MINISTRY OF DEFENCE (SHRI A.K. ANTONY)

- (a) Building sites in Cantonments were given to private persons, before 1899, under a grant known as "Old Grant" for various purposes including residential and commercial purposes. After 1899, building sites were given by way of Cantonment Code Leases or leases under the Cantonment Land Administration Rules, 1925 and Cantonment Land Administration Rules, 1937. Permission for construction on these sites was given as per existing building bye-laws. Change of purpose in respect of such buildings without proper approval is treated as a breach of terms of the Grant or lease and this comes in the way of permitting transfer of properties.
- (b) to (d) Addition / alteration to the existing authorised buildings is permissible as per the provisions of the Cantonments Act, 2006, the building bye-laws of the concerned Cantonment and the land policy of the Government.